

**National Company Law Tribunal**


**Allahabad Bench**

CP NO. 41/2016

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017

NAME OF THE COMPANY: *Paramount Organochem Pvt Ltd*

SECTION OF THE COMPANIES ACT/I & B CODE: *391/394 of the Companies Act, 1956*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	<i>Sanjay Kumar Mishra</i>	<i>Advocate</i>	<i>Petitioner</i>	
<u>2.</u>	<i>Aditya Keshawani</i>	<i>PCS</i>	<i>Petitioner.</i>	<i>Aditya Keshawani</i>

**CPNo. 41/2016**

Shri Sanjay Kumar Mishra for the petitioner.

The case fixed today for an order. The order in detail is recorded separately. The Present Company petition is allowed.

Consequently, the Proposed Company Scheme of Amalgamation between Paramount Organochem Private Ltd. (Transferor Company) with the Paramount Aromachem Private Limited (Transferor Company) is hereby approved and accordingly sanctioned.

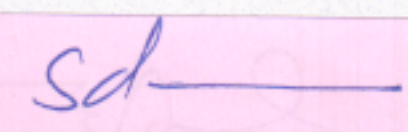
Further a cost of Rs. 25,000/- is awarded in favour of the Central Government through the office of Regional Director (N.R.) payable by the company within four weeks from the receipt of authentic copy of this order.

The counsel for petitioner Company is directed to furnish a copy of draft order for Sanction of the Scheme in the prescribed format under (Companies Compromises, Arrangement and Amalgamation Rules, 2016 read with other Rules) for the purpose of scrutiny and authentication by the Registry of this Tribunal.

All concerned Regulatory Authorities may act on the basis of copy of this order annexed with the Company Scheme duly authenticated by the Assistant Registrar, National Company Law Tribunal, Allahabad Bench and to take further needful action.

Date: 30/11/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)